## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 603/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017

NAME OF THE PARTIES:

Zee Entertainment Enterprises Ltd

V/s

KVI Chemicals Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

19 Helv. Abhistek. (Advocate)

February Petitioner.

## ORDER. TCP 603/ I & BP/NCLT/MB/MAH/2017

- This Petition has been transferred from the Hon'ble High Court pertains to the provisions of section 433(e) of the Old Act in respect of recovery of debt.
- From the side of the Petitioner, Learned Representative has stated that settlement is in progress seeking time to file the Consent Terms. Granted.
   Adjourned to 9<sup>th</sup> June, 2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 21.04.2017